

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1630/2006 - EX[DB] , E/2898/2007 & 1145/2008 WITH
E/MISC/1031-1033/2009-EX

Date 17/02/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S CAIRN ENERGY INDIA PVT. LTD.
4TH FLOOR, ORCHID PLAZA, SUN CITY SECTOR 54,
GURGAON
122002

M/S CAIRN INDIA PVT. LTD.

Appellant

Vs

C.C.E. JAIPUR II

MISC ORDER NO.111-113/2010-EX

Respondent

I am directed to transmit herewith a certified copy of Final order No. 57-59/
2010 EX[DB] dated 12-2-2010
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondept

C.C.E. JAIPUR II

N.C.R.BUILDING, STATUE CIRCLE, "C" SCHEME, JAIPUR 302005.

2. Adv. / Consult

MR. V. LAXMIKUMARAN

B-6/10, SAFDARJUNG ENCLAVE, NEW DELHI-110029

3 C.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file

18. HON'BLE PRESIDENT.

19. M/S. CAIRN ENERGY INDIA (P) LTD.,
M-4, MAHARAJA HARISINGH NAGAR
NEAR TAJ HARI HOTEL, JODHPUR


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 12.2.2010

Miscellaneous Application No.1031 of 2009 in Central Excise Appeal No.1630 of 2006

Arising out of the order in original No.9/CE/JP-II/2006 dated 28.2.2006 passed by the Commissioner of Central Excise, Jaipur II.

Miscellaneous Application No.1032 of 2009 in Central Excise Appeal No.2898 of 2007

Arising out of the order in original No.27/CE/2007 dated 14.8.2007 passed by the Commissioner of Central Excise, Jaipur II.

Miscellaneous Application No.1033 of 2009 in Central Excise Appeal No.1145 of 2008

Arising out of the order in original No.29/CE/2008 dated 19.2.2008 passed by the Commissioner of Central Excise, Jaipur II.

M/s Cairn Energy India Pty Limited ... Appellant/applicant

Vs.

C.C.E., Jaipur II

Respondent

Appearance:

Shri Ravi Raghvan, Advocate for the appellant/applicant
Shri P.K.Singh, Authorized Departmental Representative (SDR) for the Revenue

Coram: Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

misc Oral Order No. 111 - 113 / 2010 - EX

Per Shri Justice R.M.S. Khandeparkar:

Heard. In view of the fact that the appellants have already paid the amounts in terms of the interim order, on their request, the applications are allowed to be withdrawn. The applications stand disposed of.

(Justice R.M.S. Khandeparkar)
President

(Rakesh Kumar)
Member (Technical)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

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Central Excise Appeal No.1145 of 2008

Arising out of the order in original No.29/CE/2008 dated 19.2.2008 passed by the Commissioner of Central Excise, Jaipur II.

For Approval and Signature:

Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	Yes
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes No

M/s Cairn Energy India Pty Limited

...

Appellant/applicant

Vs.

C.C.E., Jaipur II

....

Respondent

Appearance:

Shri Ravi Raghvan, Advocate for the appellant/applicant
Shri P.K.Singh, Authorized Departmental Representative (SDR) for the Revenue

Coram: Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

FINAL Oral Order No. 57-59/2010-EX

Per Shri Justice R.M.S. Khandeparkar:

Heard. In view of the order passed today in Miscellaneous Applications No.1031, 1032, 1033 of 2009, the appeals ^{as allowed to be} ~~stand~~ withdrawn and disposed of.

(Justice R.M.S. Khandeparkar)
President

(Rakesh Kumar)
Member (Technical)

scd/